

721

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

APPEAL NO. 41 OF 2025

IN THE MATTER OF:

NAKUL KUMAR GUPTA

...APPELLANT

VERSUS

UTTARAKHAND POLLUTION CONTROL BOARD

...RESPONDENT

NDOH: 10.07.2025

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THROUGH

APPELLANT


SIDDHARTHARORA
ADVOCATE

C-24, GREATER KAILASH ENCLAVE-I,
NEW DELHI-110048.

PLACE: DELHI

MOBILE: +91-9839211111

DATED: 07/07/2025

ENROLLMENT NO. D-1402/2016

EMAIL: siddhartharora@live.com

by hand/ speed post

Without Prejudice

Date: 29.05.2025

To,
Uttarakhand Pollution Control Board,
at: Gaura Devi Bhawan,
46 B IT Park Sahastradhara,
Dehradun-248001, Uttarakhand.
e-Mail: msukpcb@yahoo.com

Subject: Request letter on behalf of Sh. Nakul Kumar Gupta requesting a certified copy of Letter No. UKPCB/HO/C&M-245/1717, dated 31.01.2025

Reference: Letter No. UKPCB/H.O./C8M/245/1948, dated 18.03.2025

Sir/ Ma'am,

1. The undersigned has filed Appeal No. 41/ 2025 before the Hon'ble National Green Tribunal, Delhi, assailing Letter No. UKPCB/H.O./C8M/245/1948, dated 18.03.2025, which calls upon the undersigned to deposit a sum of Rs. 64,92,386/- towards environmental compensation.
2. This Appeal No. 41/ 2025 was listed before the Hon'ble National Green Tribunal, Delhi, on 29.05.2025, and has now been adjourned to 10.07.2025.
3. In this Letter No. UKPCB/H.O./C8M/245/1948, dated 18.03.2025, reference is made to Letter No. UKPCB/HO/C&M-245/1717, dated 31.01.2025; thus, this Letter No. UKPCB/HO/C&M-245/1717, dated 31.01.2025, is required for the proper and complete adjudication of Appeal No. 41/ 2025.
4. Therefore, the undersigned requests and prays that a certified copy of Letter No. UKPCB/HO/C&M-245/1717, dated 31.01.2025, be kindly provided to the undersigned so that it can be filed on record for Appeal No. 41/ 2025.
5. The undersigned also requests and prays for a certified copy of the entire proceedings, if any, carried out towards the computation, assessment, and imposition of the environmental compensation.

Truly,

Nakul Gupta

Sh. Nakul Kumar Gupta,
R/o. A-10, Ganpati Apartments,
6-Shamnath Marg, Civil Lines,
Delhi-110054.
Mobile: +91-9810068974
e-Mail: nakulgupta2009@gmail.com



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ED947380765IN IVR:6960947380765
SP COMMAUCHI PLACE GU <110001>
Counter No:2,36/05/2625,10:56
To:UTTARAKHAND PD, 46 D IT PARK
PIN:240001, Dehradun CPD
From:NAKUL KR GU, A 16 BANPATI AP
Wt:20gms
Amt:41.30, Tax:6.30, Amt.Paid:41.00 (Cash)
For details, visit indianpost.gov.in

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* Indicates a required field.

* Consignment Number

ED947308765IN

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
Connaught Place SO	30/05/2025 10:45:02	248001	41.30	Inland Speed Post	Dehradun GPO	03/06/2025 18:38:25

Event Details For : ED947308765IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
03/06/2025	18:38:25	Dehradun GPO	Item Delivered(Addressee)
03/06/2025	11:12:29	Dehradun GPO	Out for Delivery
03/06/2025	08:08:30	Dehradun GPO	Item Received
02/06/2025	16:51:59	MA Dehradun	Item Dispatched
02/06/2025	16:43:51	MA Dehradun	Item Received
31/05/2025	18:00:00	Delhi AP TMO	Item Dispatched
31/05/2025	04:16:23	New Delhi NSH	Item Bagged
30/05/2025	17:52:54	Connaught Place SO	Item Dispatched
30/05/2025	16:40:26	Connaught Place SO	Item Bagged
30/05/2025	10:45:02	Connaught Place SO	Item Booked

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725

मुख्यालय

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"गौरा देवी पर्यावरण भवन"

46बी, आई.टी. पार्क, सहस्त्रधारा रोड, देहरादून

E-mail : msukpcb@yahoo.com, दूरभाष: 0135-2607092

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पत्रांक-यूकेपीसीबी/एच.ओ./८६५५-२५५/१७१७

दिनांक 31.01.2025

31.01.2025

सेवा में,

श्रीमति राजेश गुप्ता पत्नी स्व महेश कुमार गुप्ता एवं
श्री नकुल कुमार गुप्ता पुत्र स्व महेश कुमार गुप्ता,
ग्रा०- चांदपुर, काशीपुर, जिला-ऊधमसिंह नगर।

विषय:- अवैध रूप से काटे गये वृक्षों के सम्बन्ध में पर्यावरणीय क्षतिपूर्ति का आरोपण।

महोदय,

कृपया मा० एन०जी०टी० में योजित मूल आवेदन सं० 147/2024, हरदीप शर्मा बनाम रमेश चन्द्र आर्या एवं अन्य में अवैध रूप से पेड़ों के कटान पर पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने के निर्देश निर्गत किये गये हैं। विषयगत प्रकरण पर दिनांक 16.04.2024 को संयुक्त टीम द्वारा निरीक्षण किया गया एवं पाया गया कि विषयगत प्रकरण में, 94 वृक्ष आम के, 57 वृक्ष लीची के एवं 25 वृक्ष नाशपति के, कुल 176 वृक्ष कम पाये गये।

राज्य बोर्ड द्वारा अवैध रूप से काटे गये वृक्षों के सम्बन्ध में पर्यावरणीय क्षतिपूर्ति के mechanism बनाये जाने हेतु गठित समिति की आख्या दिनांक 29.04.2024 के क्रम में "Environmental Compensation Framework for Illegal Tree falling" बनाया गया है। प्रकरण में क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, क्षेत्रीय कार्यालय, काशीपुर की आख्या दिनांक 25.01.2025 में अवगत कराया गया है कि आपके स्वामित्व के खसरा नं० 145, 147, 152, 153 में निम्नानुसार वृक्ष कम पाये गये हैं एवं उक्त कम पाये गये वृक्षों के सम्बन्ध में तालिकानुसार पर्यावरणीय क्षतिपूर्ति का आरोपण किया जाता है:-

भू-स्वामि का नाम	खसरा नं०	कम पाये गये वृक्षों की संख्या		
		आम	नाशपती	लीची
श्रीमति राजेश गुप्ता पत्नी स्व महेश कुमार गुप्ता एवं श्री नकुल कुमार गुप्ता पुत्र स्व महेश कुमार गुप्ता, ग्रा०- चांदपुर, काशीपुर, जिला-ऊधमसिंह नगर	145, 147, 152, 153	90	25	57
पर्यावरणीय क्षतिपूर्ति की धनराशि प्रति वृक्ष	-	₹0 58498 प्रति वृक्ष के आधार पर	₹0 8831 प्रति वृक्ष के आधार पर	₹0 17663 प्रति वृक्ष के आधार पर
कुल आरोपित पर्यावरणीय क्षतिपूर्ति की धनराशि	-	58498 × 90 = Rs. 52,64820/-	8831 × 25 = Rs. 2,20,775/-	17663 × 57 = Rs. 10,06,791/-
कुल आरोपित पर्यावरणीय क्षतिपूर्ति	-	52,64820 + 2,20,775 + 10,06,791 = Rs. 64,92,386/-		

कुल पर्यावरणीय क्षतिपूर्ति की धनराशि (शब्दों में) = Sixty Four Lakh Ninty Two Thousand Three Hundred Eighty Six only.

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

6

उक्त के सम्बन्ध में आपको निर्देशित किया **726** है कि आप पर आरोपित पर्यावरणीय क्षतिपूर्ति/की कुल धनराशी रु0 64,92,386/- को डिमान्ड ड्राफ्ट के माध्यम से, जो कि सदस्य सचिव, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड के पक्ष में देय हो, के माध्यम से आगामी 15 दिनों के भीतर इस कार्यालय में जमा कराया जाना सुनिश्चित करें।

भवदीय


(डा० पराग मधुकर धकाते)
सदस्य सचिव

प्रतिलिपि:-

1. जिलाधिकारी, ऊधमसिंह नगर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।
2. क्षेत्रीय अधिकारी(प्र०), क्षेत्रीय कार्यालय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, काशीपुर, जिला-ऊधमसिंह नगर को सूचनार्थ एवं इस निर्देश के साथ प्रेषित कि उक्त पत्र को पत्रवाहक के माध्यम से पत्र प्राप्तकर्ता को प्राप्त कराया जाना सुनिश्चित करते हुए अनुपालन भी सुनिश्चित करायें।


सदस्य सचिव

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by hand

Without Prejudice

Date: 10.06.2025

To,

Uttarakhand Pollution Control Board,
at: Gaura Devi Bhawan,
46 B IT Park Sahastradhara,
Dehradun-248001, Uttarakhand.
e-Mail: msukpcb@yahoo.com



Subject: Representation on behalf of Sh. Nakul Kumar Gupta

Reference: Letter No. UKPCB/H.O./C&M-245/1717, dated 31.01.2025

Sir/ Ma'am,

1. The undersigned, by way of a Letter dated 29.05.2025, submitted a request to the Uttarakhand Pollution Control Board ("UKPCB") that a copy of Letter No. UKPCB/H.O./C&M-245/1717, dated 31.01.2025, which was referred to in Letter No. UKPCB/H.O./C&M/245/1948, dated 18.03.2025, be kindly provided to the undersigned.
2. On 02.06.2025, the copy of this Letter No. UKPCB/H.O./C&M-245/1717, dated 31.01.2025, was provided to the undersigned against acknowledgment.
3. The undersigned, upon reviewing the contents of this Letter No. UKPCB/H.O./C&M-245/1717, dated 31.01.2025, has now been put on notice that a demand for a sum of Rs. 64,92,386/- has been raised as environmental compensation ("EC") by the UKPCB for 172 trees.
4. The undersigned has already filed a comprehensive appeal challenging this Letter No. UKPCB/H.O./C&M/245/1948, dated 18.03.2025, before the Hon'ble National Green Tribunal, Delhi, which is pending. In this appeal, bearing Appeal No. 41/ 2025, it is the specific case of the undersigned that the trees in question have not been felled by the undersigned and the demand of Rs. 64,92,386/- has been made without following the directions passed in Order dated 04.12.2024, in OA No. 147/ 2024.
5. The undersigned, though not liable to pay this EC amount of Rs. 64,92,386/- as demanded unlawfully from him, is, however, in order to avoid any coercive action or any penal consequence arising from its non-payment, depositing this demanded amount of Rs. 64,92,386/- with the UKPCB, by way of demand draft, which is enclosed herewith.
6. The deposit of Rs. 64,92,386/- is being made without prejudice to the rights and contentions of the undersigned and without admitting the liability of the undersigned, under protest and subject to the outcome of Appeal No. 41/ 2025. The undersigned also

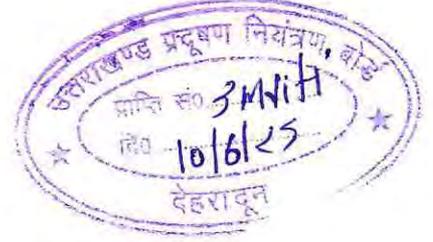
reserves the right to challenge Letter No. UKPCB/H.O./C&M-245/1717, dated 31.01.2025, separately, if so advised and required, in accordance with the law.

7. The undersigned therefore prays that the demand draft of Rs. 64,92,386/- be kindly accepted by the UKPCB and proceedings, if any, initiated against the undersigned, or his mother Smt. Rajesh Gupta, be kindly closed, and no coercive or penal action be taken against them.

Truly,

Nakul Gupta

Sh. Nakul Kumar Gupta,
R/o. A-10, Ganpati Apartments,
6-Shamnath Marg, Civil Lines,
Delhi-110054.
Mobile: +91-9810068974
e-Mail: nakulgupta2009@gmail.com



*enclosed demand draft for Rs. 64,92,386/- as afore-stated. D/D No: 024747, HDFC DEHRADUN.

729

(e)

DD_1



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अदा करे BOARD *****

या उनके आदेश पर

Rupees

रुपये SIXTY FOUR LAKH NINETY TWO THOUSAND THREE HUNDRED

₹ []

EIGHTY SIX ONLY.

₹ 64,92,386.00
FOR VALUE RECEIVED

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DEHRADUN - 248001
REF. No. 0022X3808913

1 Joshi
2/14/02
Anhang
25/9/19
AUTHORISED SIGNATORIES
Please sign above

⑈024747⑈ 248240002⑈ 999990⑈ 16

Advance service in Appeal No. 41/2025, titled as, "Sh. Nakul Kumar Gupta Vs. Uttarakhand Pollution Control Board"

1 message

Chamber of Mr. Siddharth Arora <chamberofsa@gmail.com>
To: msukpcb@yahoo.com

Mon, Jul 7, 2025 at 1:22 PM

Kind Attention:

Please find attached herewith list of documents alongwith documents to be filed before the Hon'ble NGT on behalf of the Appellant in the aforementioned matter.

Kindly note that the matter is next listed on 10.07.2025 before the Hon'ble Court.

Regards
Gaurav Kumar
Counsel for Appellant
M: 8149262945

 **LIST OF DOCS. - 07.07.2025.pdf**
1428K